

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

DA 269/90.

Dt. of Order: 4-8-93.

1. B.Venkateshwarlu
2. U.Sadanandam
3. V.Chandramouly
4. R.Navin
5. T.Kumara Swamy
6. Md.Farooq Ali

.....Applicants

Vs.

1. The Station Director,  
All India Radio, Warangal,  
Warangal District.

.....Respondent

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Counsel for the Applicants : Shri D.P.Kali

Counsel for the Respondent : Shri N.R.Devraj, Sr.CGSC

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CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

(Order of the Divn. Bench passed by Hon'ble  
Shri A.B.GORTHI, Member (A) ).

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All the six applicants herein claim that they  
were appointed with effect from 6-6-88 as Casual Labourers/  
attenders in the Office of the Station Director, All India  
Radio, Warangal. They further state that they have been  
continuously discharging their duties to the utmost satis-  
faction of their superiors. Accordingly they pray that  
they should be regularly absorbed in the posts of Helpers/  
attenders in the existing regular vacancies.

To

The Station Director,  
All India Radio,  
Warangal,  
Warangal Dist.

2. One copy to Mr. D. P. Kali, Advocate, 2-2-1169/15/B  
Tilaknagar, Hyderabad.
3. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
4. One copy to Library, CAT. Hyd.
5. One spare copy.

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2. Although this application was admitted and notices were issued to the Respondents vide order dt. 29-3-90 the Respondent, for reasons best known to ~~him~~ <sup>to</sup> them chosen not to file counter contesting claims of the applicants. No documentary evidence annexed to the application as to satisfy us that the applicants were actually engaged by the Station Director, All India Radio, Warangal or <sup>that</sup> they are in continuous service with the Station Director of All India Radio ever since. However we deem it fit and proper to dispose of this application with the following directions to the Station Director, All India Radio, Warangal :-

(a) O.A.269/90 (a copy of which is forwarded to the respondents) shall be treated by the Respondents as a representation from and on behalf of all the six applicants;

(b) The Respondents shall consider the request made by the applicants keeping in view the fact of their working with the Respondents ever since 6-6-88;

(c) The Respondents shall pass a final order, which will be a reasonable order, within three months from the date of communication of this judgment.

3. The application is disposed of in the above terms. No order as to costs.

T. C. R.  
(T. CHANDRASEKHAR REDDY)

av1/ Member (J)

A. B. G.  
(A. B. GORTHI)

Member (A)

Dated: 4th August, 1993.  
Dictated in open court.

8/8/93  
Deputy Registrar (J)

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHY : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER (JUDL)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated: 4 - 8 - 1993

ORDER/JUDGMENT: *Please enclose a copy*

*of the OA to the respondent*

M.A/R.A/C.A.N.

*C.P.C.*

*Q. 68*

in

O.A.No.

*269/90.*

T.A.No.

(W.P.)

Admitted and Interim directions  
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

